सडक परिवहन और राजमार्ग मंत्रालय
अधिसूचना

नई दिल्ली, 4 अक्तूबर, 2016

स.का.वि. 954(अ)—केंद्रीय मोटरयान अधिनियम, 1988 (1988 का 59) धारा 212 की उपधारा (1) द्वारा यथा अपेक्षित केंद्रीय मोटर नियम, 1989 का और संशोधन करने के लिए प्रारूप नियम भारत सरकार में सडक परिवहन और राजमार्ग मंत्रालय की अधिसूचना सं. स.का.वि. 17(अ), तारीख 7 जनवरी, 2016 द्वारा भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (i) में उल्लेखित कानून के अंतर्गत उक्त अधिसूचना की प्रतियां जनसाधारण को उपलब्ध करवाई गई थीं, से तीस दिन की अवधि की समाप्ति से पूर्व आश्रय और सुशासन आमंत्रित करने के लिए प्रकाशित किए गए थे ;

उक्त राजपत्र अधिसूचना की प्रतियां जनसाधारण को 7 जनवरी, 2016 को उपलब्ध करवाई गई थीं ;

उक्त प्रारूप नियमों के संबंध में जनसाधारण से प्राप्त आश्रयों और सुझावों पर केंद्रीय सरकार द्वारा विचार किया गया है ;

अतः, केंद्रीय सरकार मोटर यान अधिनियम, 1988 (1988 का 59) की धारा 110 द्वारा प्रवृत्त शक्तियों का प्रयोग करते हुए केंद्रीय मोटर यान नियम, 1989 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थातः—

1. (1) इन नियमों का संक्षिप्त नाम केंद्रीय मोटरयान (16वों संशोधन) नियम 2016 है
(2) ये राजपत्र में इसके प्रकाशन की तारीख को प्रकट होगी।
2. केंद्रीय मोटरयान नियम, 1989 (जिसे इसमें इसके पश्चात् मूल नियम कहा गया है) में, नियम 115ड. के पश्चात् निम्नलिखित नियम अंतःस्थापित किया जाएगा, अर्थातः :-

4740 GI/2016
(1)
115F. Fuel consumption standard.—

(1) Every manufacturer or importer of M1 motor vehicles which are type approved under rule 126, with at least four wheels, other than quadricycles, used for carriage of passengers and their luggage and comprising not more than nine seats including driver’s seat, and of gross vehicle weight not exceeding 3,500 kilograms, manufactured or imported for sale in India, shall on and from the 1st day of April, 2017, comply with the Average Fuel consumption Standard, notified under the Energy Efficiency (Motor Vehicles) Rules, 2004.

(2) They shall come into force on the date of their publication in the Official Gazette.

MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

NOTIFICATION

New Delhi, the 4th October, 2016

G.S.R. 954(E).—Whereas, the draft rules further to amend the Central Motor Vehicles Rules, 1989 were published, as required by sub-section (1) of section 212 of the Motor Vehicles Act, 1988 (59 of 1988), vide notification of the Government of India in the Ministry of Road Transport and Highways number G.S.R. 17(E), dated the 7th January, 2016, in the Gazette of India, Extraordinary, Part II, Section (3), Sub-section (i), inviting objections and suggestions from all persons likely to be affected thereby before the expiry of the period of thirty days from the date on which copies of the said notification containing the draft rules were made available to the public;

And whereas, copies of the said Gazette notification were made available to the public on the 7th day of January, 2016;

And whereas, the objections and suggestions received from the public in respect of the said draft rules have been considered by the Central Government.

Now, therefore, in exercise of the powers conferred by section 110 of the Motor Vehicles Act, 1988 (59 of 1988), the Central Government hereby makes the following rules further to amend the Central Motor Vehicles Rules, 1989, namely:

1. (1) These rules may be called the Central Motor Vehicles (16th Amendment) Rules, 2016.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Central Motor Vehicles Rules, 1989 (hereinafter referred to as the principal rules), after rule 115E, the following rule shall be inserted, namely:-

"115F. Fuel consumption standard.—

(1) Every manufacturer or importer of M1 motor vehicles which are type approved under rule 126, with at least four wheels, other than quadricycles, used for carriage of passengers and their luggage and comprising not more than nine seats including driver’s seat, and of gross vehicle weight not exceeding 3,500 kilograms, manufactured or imported for sale in India, shall on and from the 1st day of April, 2017, comply with the Average Fuel consumption Standard, notified under the Energy

(2) The procedure for ensuring compliance under sub-rule (1) shall be as laid down in Document No. MoRTH/CMVR/ TAP-115/116, as amended from time to time.

(3) The procedure specified under sub-rule (2) shall be evaluated annually by the International Centre for Automotive Technology (ICAT), Manesar.

[No. RT-11011/04/2007-MVL]

ABHAY DAMLE, Jt. Secy.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide notification number G.S.R. 590(E), dated the 2nd June, 1989 and last amended vide notification number G.S.R 903(E), dated the 23rd September, 2016.